

R
Crl.A.No. 195 OF 2001

ITEM No.2

Court No. 2

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Crl.M.P. 320/2000 IN
Criminal Appeal No. 195/2001 With 320

SHANKAR MAHTO AND ANR.

Appellant (s)

VERSUS

STATE OF BIHAR

Respondent (s)

(With Appln(s). for bail)

Date : 11/02/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.B. PATTANAİK
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Appellant (s)

Mr. Debasis Misra,Adv.(N.P.)

For Respondent (s)

Mr. B.B. Singh,Adv.(N.P.)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.
.SP2

There is none to press the bail application even on
second call. We passed over the matter suo-motu even when
there was no prayer.

The application for bail stands dismissed.

.SP1

(Y.P.Dhamija) (Suneet Bala Sharma)@@
AA
Court Master Court Master@@
AAAA